

subject to certain conditions, provided their stay abroad is not less than 365 days and they have not availed short visits to India during the aforesaid period in excess of 45 days. Such persons shall now be eligible for this concession if they stayed abroad for at least 365 days in the two years immediately preceding the date of their arrival in India irrespective of the visits to India during the aforesaid period of two years.

A person transferring his residence to India is eligible to import not more than one unit each of 14 consumer durables at a concessional rate of 25% ad valorem subject to the condition that only one member of family would be eligible for this concession. The Government have now relaxed this condition to the extent that the concession can be availed by more than one member of the family so long as not more than one unit of each of the 14 consumer durables is imported per family.

The Government have also removed the earlier restrictions that goods imported as baggage would not be sold or displayed in a shop or gifted or otherwise parted with.

In terms of the Tourist Baggage Rules, 1978, a tourist is entitled to import certain articles (such as cameras, C.D. players, music system etc.) which are required by him during his stay in India on the condition that the same would be re-exported within six months. This period of six months can be extended by the Collector or the Central Board of Excise and Customs depending upon the period for which extension is required. It has some time been noticed that tourists (NRIs and others) are put to difficulties when they have not applied for extension to the Collector or the Board. The Government have now delegated the power to grant extension of the period upto six months to the Assistant Collector at the airport itself so that the visiting tourists are not put to any hardship.

#### **Privatisation of Insurance Sector**

4906. SHRI MANORANJAN BHAKTA:  
SHRI GEORGE FERNANDES:

SHRI KODIKUNNIL SURESH:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to privatise the insurance sector and to open it to Indian and Foreign firms;

(b) if so, the reasons therefor;

(c) whether a Committee has been appointed or proposed to be appointed to work out modalities in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (DR. ABRAR AHMED): (a) to (d). With a view to reform the insurance industry aimed at introducing a more competitive environment subject of suitable regulation and supervision, a High Powerd Committee is being appointed which would submit its recommendations within six months.

[Translation]

#### **Bonded Labour**

4907. SHRI ANAND RATNA MAURYA:  
SHRI RABI RAY:  
SHRI SYED SHAHABUDDIN:  
PROF. RAM KAPSE:  
SHRI SANAT KUMAR MANDAL:  
SHRI SUDARSAN  
RAYCHAUDHURI:  
SHRI SUKHENDU KHAN:

Will the Minister of LABOUR be pleased to state:

(a) whether the Government are aware of the International Labour Organisation (ILO) survey regarding Bonded Lbour in India as reported in *Rashtriya Sahara* of March 8, 1993;

(b) if so, the details of the report of the ILO regarding Bonded Labours; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA):

(a) and (b). According to available information, the World Labour Report, 1993 which includes a Survey on Bonded Labour in Asian Countries, is yet to be released. As such, the details of the report are not known.

(c) Does not arise.

#### Public Sector Banks in Uttar Pradesh

4908. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of FINANCE be pleased to state:

(a) the number of branches of public sector banks in Uttar Pradesh as on 31 December 1992;

(b) the amount of deposits made and loan disbursed by these banks during each of the last three years;

(c) whether the amount provided as loans was as per the targets;

(d) if not, the reasons therefor; and

(e) the steps being taken to increase this amount?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) The number of branches of public sector banks in Uttar Pradesh as on 30.9.1992 (latest available) was 5245.

(b) The aggregate deposits and outstanding advances of public sector banks in Uttar Pradesh March, 1990, March 1991 and March, 1992 were

as given below:

	(Rs. in crores)		
	March 1990	March 1991	March 1992
Deposits	16260	18442	20290
Outstanding Advances	7528	8356	8948

(c) to (e). There are no State wise targets for lending by banks or maintenances of any prescribed credit-deposit ratios. The Banks are under instructions of Reserve Bank of India (RBI) for taking continuous steps to increase flow of credit to productive and identified viable proposals. The position is reviewed in the Districts Coordination Committee meeting as well as State Level Bankers' Committee meeting periodically.

#### Assessment System for Credit Worthiness

4909. SHRI RAMLAKHAN SINGH YADAV: Will the Minister FINANCE be pleased to state:

(a) whether the Union Government have directed the public sector banks to strengthen the assessment system for credit worthiness and to keep a close watch and control on the advances;

(b) if so, whether all the banks are complying with these directions;

(c) if not, the details of the banks which have violated the Government directions; and

(d) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR